

F. No. J-11/2/2018-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 14th May, 2020

ORDER

The President is pleased to accept the resignations of the three Advocates mentioned at serial Number 1 to 3, along with the category of their empanelment and the Courts for which they were empanelled, in the table below with effect from the dates mentioned against their names. While, the resignation of the advocate mentioned at serial number 1 has been accepted w.e.f. 05.03.2020, the resignation of the advocates at serial numbers 2 & 3 will be w.e.f. the date of this order. Consequently, their names occurring in various orders of this Department as mentioned under column-IV in the table, stand deleted:

Table 'A'

Sl. No.	Name of Advocate (S/Shri)	Name of Court & Category of Panel	Detail of the concerned order
I	II	III	IV
1.	Venkat Satyanarayan A.	Central Govt. Counsel for High Court of Karnataka at Bengaluru	No.J-11017/7/2018-Judicial dated 20.03.2018
2.	Prateek Gupta	Central Govt. Counsel for Punjab & Haryana High Court at Chandigarh	J-11017/25/2018-Judicial dated 22.11.2018
3.	Manoj Tandon	Central Govt. Counsel for High Court of Jharkhand at Ranchi	J-11017/13/2018-Judicial dated 11.09.2018

2. Hindi version of this order will follow.



(S.R. MISHRA)
Additional Secretary